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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.118 OF 2004 in
O.A. No.668 OF 2004

New Delhi, this the 20th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. S.K. Saxena
S/o Late Shri S.S. Lal.
91, Sharda Apartment, West Enclave,
Pitam Pura, Delhi-110034.

2. R.P. Singh,
S/o Shri G.P. Singh,
R/o 99, Sharda Apartment, West Enclave,
Pitam Pura, Delhi-110034.

....Applicants

Versus

1. Union of India
through its Secretary,
Ministry of Defence, South Block,
New Delhi-11.

2. Engineer in Chief,
E-in-C's Branch,
Army Headquarters, Kashmir House,
DHQ, PO, New Delhi-11.

3. Director Personnel(M),
Directorate General (Personnal/E-IB),
Military Engineer Services,
Engineer-in-Chief Branch,
Army Headquarters, Kashmir House, DHQ, PO,
New Delhi-11.

4. Secretary,
UPSC, Shahjahan Road,
New Delhi-11.

....Respondents

ORDER (BY CIRCULATION)

SHRI JUSTICE V.S. AGGARWAL:-

Keeping in view the earlier undertaking in
O.A.1563/2000, it is a fit and appropriate case where
the matter requires re-consideration. Resultantly, we
allow the present application in circulation and

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recall the order dated 12.3.2004.

2. List the O.A. on 28.6.2004.

3. The parties may be informed accordingly.

R.K. Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

/dkm/